



10th -11th November 2022

“GAVELLED”: 4th Moot Court Competition, 2022

**Organised By
SCHOOL OF LAW**

**Facilitated by
MOOT COURT SOCIETY,
LOVELY PROFESSIONAL
UNIVERSITY**

**Jalandhar – Delhi G.T.
Road, Phagwara,
Punjab (India)
Pincode: 144411**



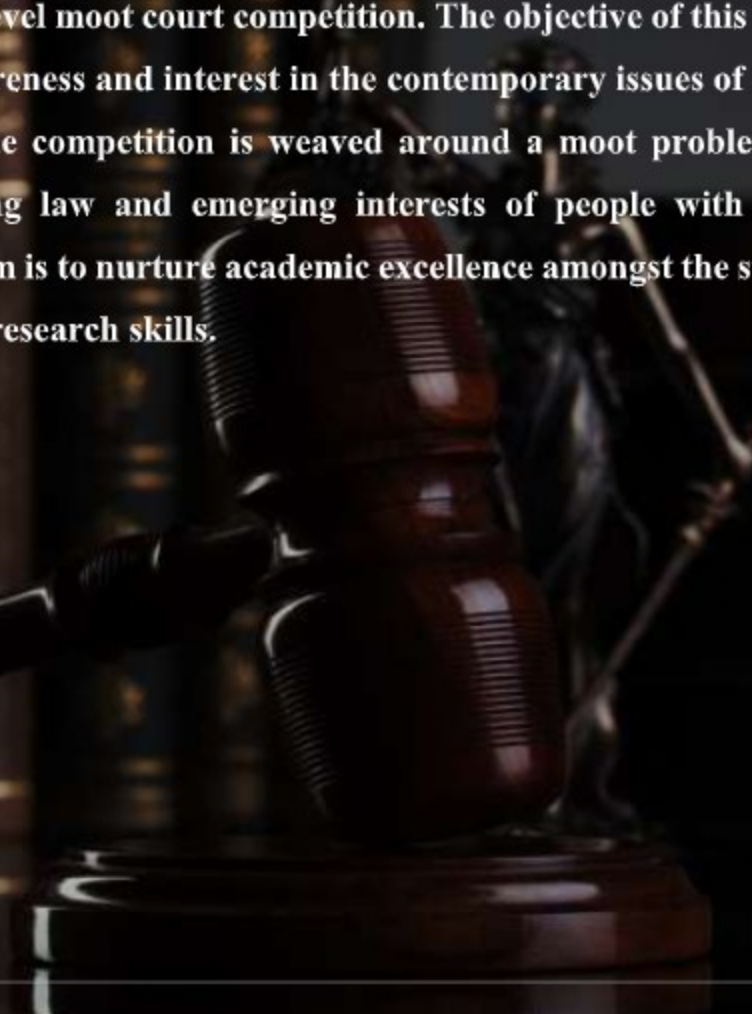
GLIMPSES OF THE MOOT COURT COMPETITIONS

THE HOST

LPU

LPU has an ultra-modern high-tech campus sprawling over more than 600 acres on the National Highway at the entry of Jalandhar City. It is the largest single Campus University in India, with more than 25,000 students from across the world, 3500 faculty and staff, offering more than 200 programmes. The University is recognised by University Grants Commission (UGC) and is member of the coveted Association of Indian Universities (AIU).

“GAVELLED: 4th MOOT COURT COMPETITION, 2022,” is the initiative of School of Law to organize a national level moot court competition. The objective of this competition is to develop an increased awareness and interest in the contemporary issues of Criminal Law and Constitutional Law. The competition is weaved around a moot problem based on a conflict between the existing law and emerging interests of people with the changing dimensions of society. It's aim is to nurture academic excellence amongst the students and to develop their advocacy and research skills.



INVITATION LETTER

To

The Director/Principal/Head of the Department.

**Subject: Invitation for Participation in
Gavelled” : 4th Moot Court Competition, 2022**

Respected Sir/Ma'am

School of Law, Lovely Professional University, Phagwara, Punjab, cordially invite your esteemed institution to participate in the, “Gavelled”: 4th Moot Court Competition, 2022, scheduled to be held from 10th to 11th November, 2022 in the university premises. We firmly believe in the holistic development of students through moots and other co-curricular activities.

We look forward to welcome the participants of your institution and ensuring them of an intellectually rewarding experience. We are certain that the participating students will enjoy the stimulating competition at our enchanting campus which has infrastructure and facilities of global standard. The organizers have worked hard to ensure good participation which would be judged by eminent jurists and advocates.

Thanking you.

Professor (Dr.) Meenu Chopra
Head, School of Law,
Lovely Professional University

MOOT COURT SOCIETY, **SCHOOL OF LAW,** **LOVELY PROFESSIONAL UNIVERSITY**



The Moot Court Society (MCS), School of Law, LPU takes all possible initiatives for the development of moot court activities in the School of Law, LPU. The MCS is responsible for organizing intra-moot court competitions, inter-university moot court competitions (both national and international), client counselling competitions and trial advocacy competitions. The MCS has a key role in developing future mooters as well as developing a culture of mooting in the School. The Society consists of experience mooters and researchers. The Society aims at providing a conducive environment for mooting so that experiential learning in law school can be enhanced and the objective of scales and swords of justice could be met.

RULES OF THE COMPETITION

1. COMPETITION FORMAT:

The Competition is structured as per following format:

- A. Preliminary Rounds
- B. Semi finals
- C. Final Round

2. ELIGIBILITY

Students of three-year and five-year law degree courses from any University / Law School / College / Department registered and approved by the Bar Council of India are eligible for participating in the competition.

3. TEAM COMPOSITION

- Each team shall consist only of three members, comprising of two speakers and one researcher.
- Any alteration in the names of the team members shall be informed and addressed to solmootcourt@lpu.co.in through a mail by the Vice Chancellor / Dean / Director / Faculty Moot Court Coordinator / Head of the Department of the University / School / Department / College of Law, of the team requesting such alteration. However, any such alteration is permissible only before the submission of soft copy of memorials.
- Once the Competition commences, the team composition cannot be altered under any circumstances. The inability of any team member to participate in accordance with the rules of this Competition shall lead to immediate disqualification of the team from the Competition.

4. PARTICIPATION AND REGISTRATION PROCEDURE

- **Step1-** Every team has to register themselves by filling out a google form. The link to google form is:
<https://forms.gle/B82AZwZeSJWxA5Zf8>
- **Step2-** Pay the payment by clicking the payment gateway and take a screenshot of the payment being done. The registration fee is Rs 5000 only. Link for payment is: <https://paytm.me/oSi-2mt>
- **Step3-** Send the screenshot of payment receipt to solmootcourt@lpu.co.in via **mail** through the mail id used for filling the google form.

If these steps are performed, the registration is complete and the team can participate in the competition subject to any disqualification mentioned hereinafter.

5. MEMORIALS

All memorials submitted for the purposes of the Competition shall strictly adhere to the rules as stated below.

1. The Teams shall prepare memorials for both the sides, i.e., Petitioners and Respondents.
2. The registered teams shall submit the soft copy of their memorial for both sides through an email to solmootcourt@lpu.co.in by 23:59 hours of 1st November, 2022 and shall send 2 printed copies (one for each side) of such memorials by 5th November, 2022 addressed to Mr.Ramandeep Singh Faculty Convener, Room No. 208, Block 21, School of Law, Lovely Professional University, Jalandhar-Delhi, GT Road (NH-1), Phagwara, Punjab, PIN- 144411. In addition to that, teams need to submit 4hard Copies of memorial (2 from petitioners'side and 2 from respondent side) on the date of reporting i.e. 10th November. 2022.
3. When sending the memorials by email in pdf format, please name the file

pertaining to the memorial for the respondent as “R” accompanied by the name of Institution and the file pertaining to the memorial for the petitioner as “P” accompanied by name of institution. For instance, if LPU ‘s School of Law’s team is submitting the memorials, for petitioner’s memorial pdf file should be named as “P LPU SCHOOL OF LAW” and for the pdf file of the respondent should be named as “R LPU SCHOOL OF LAW”. The color of the cover page of the memorials for the petitioner should be in blue whereas for the respondent it should be in red.

4. The cover page of the memorials sent, for both the soft and printed copies, shall clearly mention the word “P” for memorials on behalf of the Petitioner, and the word “R” for memorials on behalf of the Respondent. The teams should not disclose the identity of their Institution anywhere on the memorial. Violation of this rule shall result in disqualification.
5. The memorials have to be submitted on A4 size paper and must contain the following sections in the order as stated below-
 - i. Cover Page;
 - ii. Table of Contents;
 - iii. Index of Authorities;
 - iv. Statement of Jurisdiction;
 - v. Statement of Facts;
 - vi. Statement of Issues;
 - vii. Summary of Arguments;
 - viii. Arguments Advanced;
 - ix. Prayer
6. Non-compliance with above criteria shall result in penalty of two marks for each

violation.

- 7. The memorials must be printed in Times New Roman font with 12 font size and with 1.5 linespacing. The footnotes must be in Times New Roman font with 10 font size and with 1.0 linespacing. The memorials should have a margin measuring one inch on all sides of eachpage. To conserve paper, teams may print their memorials on both sides of the A4 sheet and submit accordingly.**
 - 8. The 'Arguments Advanced' section should not exceed 20 pages.**
 - 9. The numbering should be on the bottom-center of each page.**
 - 10. The cover page of the petitioner's memorial shall be printed on Blue colour A4 size paper, and the cover page of the respondent's memorial shall be printed on Red colour A4 size paper.**
 - 11. There shall be no speaking footnotes in the memorial.**
 - 12. The maximum scores for the memorials shall be 100 marks.**
 - 13. The memorials shall be evaluated on the following criteria: Total 100 marks**
 - 1. Knowledge of Law and Facts: 30 Marks;**
 - 2. Proper and Articulate Analysis: 30 Marks;**
 - 3. Extent and Use of Research: 20 Marks;**
 - 4. Clarity and Organization of content: 10 Marks;**
 - 5. Grammar and Style (footnoting and format): 10 Marks.**
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- a. Each team will be allotted 30 minutes to present their case. This shall include time allotted for arguments advanced, rebuttals and sub-rebuttals.**
 - b. The division of time between the two speakers is up to the discretion of the team,**

however, each speaker must speak for a minimum of 10 minutes.

- c. Before the Oral Round begins, the team must inform the manner in which the team wishes to divide its total time between its (i) first speaker, (ii) second speaker, and (iii) the rebuttal (for Petitioner) or surrebuttal (for Respondent).
- d. The oral arguments should not extend beyond the issues in the memorials.
- e. The researchers are also required to attend the oral rounds.
- f. **Dressing:** The Participants may be dressed in a formal courtroom attire. Not abiding the courtroom attire shall result in deduction of 20 marks.
- g. Passing of notes to the speaker by the researcher is allowed.
- h. Maximum marks for the oral rounds shall be 100 marks per speaker per judge.
- i. The oral rounds shall be evaluated out of 100 marks and the basis for evaluation shall be as follows:
 - ❖ Knowledge of Law 20 Marks
 - ❖ Application of Law to Facts 20 Marks
 - ❖ Ingenuity and Ability to Answer 20 Marks,
 - ❖ Poise, Courtesy and Demeanor 20 Marks
 - ❖ Time management 10 Marks
 - ❖ Organization of Arguments 10 Marks

The decision of the judges with regard to the outcome of the rounds shall be final.

1. PRELIMINARY ROUND

- To determine the order of participation in the preliminary rounds of the event, all the registered and present teams shall participate in a draw of lots to be conducted for that purpose. Such a draw of lots shall take place on the 10TH

November, 2022, immediately after the inaugural function. The exchange of memorials and orientation of the teams shall be conducted immediately after the draw of lots.

- For the preliminary rounds, every team shall argue twice: once for petitioner and once for respondent (Prelims-I and Prelims-II round).

2. SEMI-FINALS AND FINALS

14. The top four teams of the preliminary rounds shall qualify for the Semi-final rounds.
15. The winning teams from the Semi-final rounds shall proceed to the Final Round of the Competition on a knock-out basis.
16. In case of a tie between two teams in any of the rounds, memorial scores shall be taken into consideration. In case the tie still subsists, the oral score of the best speaker of each team will be considered to break the tie. If still the tie continues, the oral score of the other speaker shall be taken into account for breaking the tie. In case of further subsistence of the tie, the result will be decided by a draw of lots.

3. RESULTS

17. The results shall be announced shortly after each round.
18. The results of the final round shall be announced at the valedictory and award ceremony, to be held on 11/11/2022.

4. SCOUTING

19. For the preliminary rounds, apart from the participant teams for such round, the members of the other teams are not allowed to observe such round. Scouting is strictly prohibited and scouting by any team shall entail instant disqualification.

5. AWARDS

20. Winning Team Award – The winning team will receive certificates of winning, a trophy and a cash prize worth Rs. **-31000/-** along with Three (3) one-year complimentary (Academic) subscriptions to SCC Online Web Edition to be distributed to the winning team worth Rs. 27,000 each.
21. Runner-up Team Award – The runner-up team will receive certificates of winning, a trophy and a cash prize worth Rs. **-21000/-** along with Three (3) one-year complimentary subscriptions to EBC Learning worth Rs. 14,500 each.
22. Best Speaker will receive a trophy, certificate and cash prize worth Rs. - **5,000/-**
23. Best Researcher will receive a trophy, certificate and cash prize worth Rs. - **5,000/-**
24. Best Memorial -The team submitting the best Memorial will receive a trophy and Certificate and cash prize worth Rs. **-10,000/-**
25. All the participants will be awarded with the participation certificate.

6. ANONYMITY

26. The student counsels shall not state their names during the oral rounds and must use the assigned team code for all correspondence. All team members must refrain from disclosing the identity of their institutions at any time and in any manner during the entire Competition.
27. Non-compliance with this Rule will result in immediate disqualification of the team.

7. FINALITY OF DECISIONS

28. The decision of the judges with regard to the outcome of the rounds shall be final. For all purposes and in any dispute, the decision of the majority of the

members of the organizing committee mentioned hereinafter shall be final.

<u>Sr..</u> <u>No.</u>	<u>Particulars/ Events</u>	<u>Date</u>
1.	Start of Online Registration	12th October
2.	Last Date of receiving Registration on the google form along with payment of registration fee	5 th November
3.	Clarification for Moot Problem (Last Date)	25 th October
4.	Confirmation of registration/participation	5 th November
5.	Release of Clarifications	28th October
6.	Last Date of Memorial Submission in soft copy	5 th November
7.	Last Date of receiving Memorials (2 Hard copies i.e. 1 for each side for the oral rounds) & Travel Plan (Hard Copy of Annexure “B”)	8th November
8.	Moot Court Competition	10th and 11th November

8. HOSPITALITY

29. Accommodation to all participants shall be provided by the Organizers from 9th November(12:00 IST) to 12th November (12:00). Teams wishing to stay back later than the above date and time shall be provided accommodation at their own expenses (by pre-intimation only).

30. The teams shall make their own arrangements to reach at the venue, from Airport/Railway Station/ Bus Stands. No Travelling allowance shall be provided to the teams.

9. THINGS TO DO IN AND AROUND JALANDHAR

Jalandhar is an ancient city in the north Indian state of Punjab. It is a town of antiquity and is situated at a distance of about 84 kms from Amritsa on G.T. Road. It is at a distance of about 146km from Chandigarh. It is a home to Devi Talab Mandir, a centuries-old Hindu temple dedicated to the goddess Durga, with a pond considered sacred by devotees. The whitewashed Gurdwara Chhevin Patshahi is a place of worship for Sikhs. To the southeast, lie St. Mary's Cathedral, a modern building with Punjabi architectural elements, 2 domed towers and a pond. Pushpa Gujral Science City is the second biggest of its own kind in the country and is located on Jalandhar-Kapurthala road covering an area of 72 acres. Another attraction is wonderland theme park located at a distance of about 6 km from Jalandhar, spreads over 11 acres and is full of water games and rides.